

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : No, Sir. The present practice of the LIC is to waive future premiums under whole Life policies which fall due on and after the policy anniversary immediately following completion of 80 years of age by the life assured or on and after the 35th policy anniversary, whichever is later. No proposal to change this practice is under consideration.

928. [Transferred to the 18th December, 1969]

L.I.C. BOARD

929. SHRI A. P. CHATTERJEE : Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question No. 165 given in the Rajya Sabha on the 22nd July 1969 and state whether no technical person conversant with all branches of life insurance has so far been taken as a member of the L.I.C. Board?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : None of the Members of the Life Insurance Corporation is technically conversant with all branches of life insurance.

L.I.C. DEVELOPMENT OFFICERS

930. SHRI A. P. CHATTERJEE : Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question No. 1122 given in the Rajya Sabha on the 12th August 1969 and state :

(a) whether the work-norms for development officers have been unilaterally imposed on the Development Officers of the L.I.C.;

(b) whether the service conditions of the development officers were settled by a Government Order of 1957;

(c) whether the work-norms as imposed on the Development Officers are laid down in their service conditions; and

(d) if not, whether such work-norms will be in breach of those service conditions?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) The L.I.C. as the employer has fixed the work-norms of the Development Officers. Earlier,

there were discussions between the L.I.C. and the representatives of the National Federation of Insurance Field Workers of India on the question of work-norms though no agreement was reached.

(b) Yes, Sir.

(c) The Government Order only broadly defined the duties of the Field Officers as they were then designated. It did not lay down work-norms.

(d) Since work-norms fixed by the L.I.C. are not inconsistent with the Government Order, there is no breach of the service conditions of the Development Officers.

L.I.C. PATNA DIVISION

931. SHRI A. P. CHATTERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether the Divisional Manager of the L.I.C. of the Patna Division is using the conveyance of his subordinate staff for his personal use; and

(b) if so, what steps are proposed to be taken in the matter?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) and (b) : The information is being collected and will be laid on the Table of the House as soon as it is available.

GENERAL INSURANCE

932. SHRI A. P. CHATTERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention has been drawn to a report appearing in the Statesman dated the 6th November 1969 (Delhi edition) to the effect that the Government of India are having second thoughts over the takeover of the business of General Insurance and that Government feel that the takeover of the business of General Insurance will not help Government much in getting additional resources; and

(b) if so, what is the reaction of Government in the matter?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) Yes, Sir.